

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

FRIDAY, THE TWENTY SEVENTH DAY OF SEPTEMBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT APPEAL NO: 1137 OF 2024**

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 01/08/2024 in the W.P.No.20800 of 2024. on the file of the High Court.

**Between:**

1. Catholic Health Association of India (CHAI), R/o. 157/6, Staff Road, PB No. 2126, Gunrock Enclave, Secunderabad. Rep. by its Authorised signatory Antony A George.
2. Antony A George, S/o. Late A K Antony, Aged about 60 years, Occ. Business R/o. 166, Gunrock, Near Karkhana, Gunrock Enclave Phase-II, Secunderabad - 500 009.

**...APPELLANTS/  
RESPONDENT No.6 & 9**

**AND**

1. Thalla Darshan Reddy, S/o. T. Narsimha Reddy, Aged about 51 Years, Occ. Business, R/o. 1-39, Poodur Village, Medchal Mandal, Medchal-Malkajgiri District - 501401

**...RESPONDENT No.1/WRIT PETITIONER**

2. The State of Telangana, Rep by its Principal Secretary, Revenue Department, Secretariat, Hyderabad
3. The Chief Commissioner of Land Administration (CCLA), Nampally Station Road, Abids, Hyderabad 500001
4. The District Collector/Special Tribunal, Medchal-Malkajgiri District.
5. The Revenue Divisional Officer, Keesara Division, Medchal-Malkajgiri District.
6. The Tahsildar, Medchal Mandal Medchal-Malkajgiri District.
7. M/s. Sri Hari Constructions, Address. 21-7-664, Ghansi Bazar, Charminar, Hyderabad. Rep by its Managing Director, Mr. Hitesh Kumar Agarwal S/o. Unknown, Aged- Major R/o. 21-7-664, Ghansi Bazar, Charminar, Hyderabad.
8. Vakkalgadda Ramakrishna, S/o. VPR Vithal, Aged about Major, R/o. H No. 12-10-121, 1St Floor, Sitaphalmandi, Hyderabad.
9. E. Prahlad Rao, S/o. E Vasanth Rao, Aged about 62 years, Occ- Business R/o. 5/1/151, Vidyananyapuri, Naim Nagar, Hanumakonda - 506 009.
10. Samarth Sindhi, S/o. Rajeev Sindhi, Aged about 29 Years, Occ. Business, R/o. Behind Road No.3 Police Station, Banjara Hills, Hyderabad - 500 034.
11. Bandatmakur Sai Sri Padh, D/O. B Sreedhar Aged about 29 years, Occ. Business, R/o. B 606 Aditya Dsr, Lake Side Gahibowli, Hyderabad - 500 032.
12. Lifestyle Projects, (Rep. by Mohammed Masood Ul Hasan,) Aged about 41 years, R/o. 1-4-158/46/A, Sai Puri Colony, 6th Avenue Near Sai Baba Temple, Sainikpuri, Kapra, Hyderabad - 500 094.

13. The Sub Registrar, Medchal Malkajgiri District.

...RESPONDENTS No.2 TO 12/  
RESPONDENTS No.1 TO 5, 7,8 10 TO 14

**IA NO: 3 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceeding including operation of the order dated 01-08-2024 in WP No. 20800 OF 2024.

**Counsel for the Appellants: SRI B.MAYUR REDDY SENIOR COUNSEL FOR  
SRI SAINI ARAVIND**

**Counsel for the Respondent No.1: SRI VEDULA SRINIVAS, SENIOR COUNSEL  
FOR SRI AKKAM ESHWAR**

**Counsel for the Respondent Nos.2 to 6: SRI MURALIDHAR REDDY,  
GP FOR REVENUE**

**Counsel for the Respondent No.13: GP FOR STAMPS & REGISTRATION**

**Counsel for the Respondent Nos.7 to 12: --**

**The Court made the following: JUDGMENT**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT APPEAL No.1137 of 2024**

**JUDGMENT:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. B.Mayur Reddy, learned Senior Counsel representing Mr. Saini Aravind, learned counsel for the appellants.

Mr. Vedula Srinivas, learned Senior Counsel representing Mr. Akkam Eshwar, learned counsel for respondent No.1.

Mr. Muralidhar Reddy Katram, learned Government Pleader for Revenue Department for respondent Nos.2 to 6.

2. This intra court appeal has been filed against an order dated 01.08.2024 passed by the learned Single Judge in W.P.No.20800 of 2024, by which the order dated 01.02.2021 passed by the Special Tribunal, Medchal-Malkajgiri District has been set aside on the ground that vendor of respondent No.1 was dead on the date of passing of the order and no notice of the proceeding was issued to him.

3. Learned Senior Counsel for the appellants has raised a similar contention that even though the appellants were arrayed as respondent Nos.6 and 9 in the writ petition, yet learned Single Judge did not issue any notice to the appellants before passing the impugned order.

4. The aforesaid submission has fairly not been disputed by learned Senior Counsel for respondent No.1.

5. In view of aforesaid submission and in the facts of the case and the impugned order has been passed without notice to the appellants, the same is set aside. Learned Single Judge is requested to hear the parties and to decide the writ petition afresh.

6. Accordingly, the Writ Appeal is disposed of.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- I. NAGALAKSHMI  
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

- To
1. The Principal Secretary, Revenue Department, Secretariat, Hyderabad, State of Telangana.
  2. The Chief Commissioner of Land Administration (CCLA), Nampally Station Road, Abids, Hyderabad 500001
  3. The District Collector/Special Tribunal, Medchal-Malkajgiri District.
  4. The Revenue Divisional Officer, Keesara Division, Medchal-Malkajgiri District.
  5. The Tahsildar, Medchal Mandal Medchal-Malkajgiri District.
  6. The Sub Registrar, Medchal Malkajgiri District.
  7. One CC to SRI SAINI ARAVIND, Advocate [OPUC]
  8. One CC to SRI AKKAM ESHWAR, Advocate [OPUC]
  9. Two CCs to GP FOR REVENUE, High Court for the State of Telangana, at Hyderabad. [OUT]
  10. Two CCs to GP FOR STAMPS & REGISTRATION, High Court for the State of Telangana, at Hyderabad. [OUT]

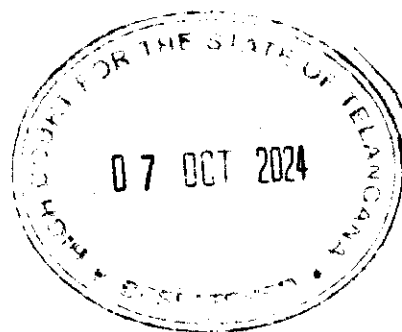
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**HIGH COURT**

**DATED:27/09/2024**

**JUDGMENT**

**WA.No.1137 of 2024**



**DISPOSING OF THE WRIT APPEAL  
WITHOUT COSTS.**

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*[Signature]*  
*27/10/24*